

CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.

Date : 26.09.2001

RA 30 of 2000

(Arising out of OA 470/96)

Mithilesh Kumar ..... Applicant  
Versus  
Union of India & Ors. ..... Respondents.

O R D E R

By L. Hmingliana, M(A):-

The prayer in this review application is for review of our order dated 22.11.99 dismissing the applicant's OA 470/96. The applicant who is an IAS Officer by selection was given 1974 as his year of allotment, and his prayer in the OA was for revising his year of allotment as 1966 or for giving him a suitable year of allotment and seniority over Shri S.N. Dubey.

2. In our order, we clearly brought out that the applicant is not entitled to 1966 as his year of allotment, and the second prayer for giving him a suitable year of allotment and seniority over Shri Dubey had become infructuous, as the revision of year of allotment of Shri Dubey from 1977 to 1971 had already been cancelled.

3. The review application was heard by the Division Bench consisting of the then Vice-Chairman

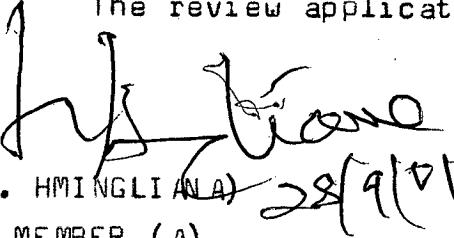
Justice S. Narayan and the Administrative Member, Shri L. Hmingliana on 9.2.2001, and the order was reserved.

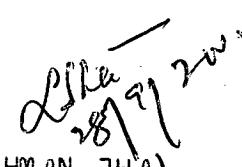
But it was released by the then Vice-Chairman. It was listed again for hearing on 20.9.2001 when there was no appearance for the applicant. We have perused the record, and we are passing the following order.

4. After going through the impugned order and the record of the case together with the review application and the reply filed for respondent no. 1, namely, the Union of India, we find that there is no error apparent on the face of the record or discovery by the applicant of a fresh evidence, which was not available before the order was passed by us. Then, there is no case for review of the order. In fact, we clearly brought out in the order that the applicant was not entitled to the same reliefs which were granted to Ramchandran and Nambiar by the Madras and Ernakulam Bench of the Tribunal respectively. There is no merit in the review application.~~application~~.

5. The review application is dismissed.

/CBS/

  
(L. HMINGLIANA) 28/9/01  
MEMBER (A)

  
(LAKSHMAN JHA) 28/9/01  
MEMBER (J)